

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4852

ANSWERED ON:23.05.2006

MINES PROPOSALS

Jena Shri Mohan;Khaire Shri Chandrakant Bhaurao;Singh Shri Ganesh

Will the Minister of MINES be pleased to state:

- (a) the criteria for giving mining lease in the country;
- (b) the name and the number of companies/individuals given mining licence/lease in various States during Tenth Plan period, year-wise and mineral-wise;
- (c) the details of the proposals pending as on date;
- (d) whether some of these companies/individuals are violating the orders of Hon`ble Supreme Court and Sharma Committee recommendations in regard to consumption of minerals;
- (e) if so, the details thereof;
- (f) the action taken by the Government on such companies/individuals; and
- (g) the details of the steps taken by the Government for rehabilitation of families displaced due to such mining in various States ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (Dr. T. SUBBARAMI REDDY)

(a) to (c): The State Governments are the owners of minerals and grant mineral concessions under the provisions of Mines and Minerals (Development and Regulation) Act, 1957(MMDR Act) and Rules framed thereunder. Prior approval of the Central Government is mandatory before grant of mineral concession in respect of minerals listed in the First schedule to the MMDR Act and in respect of major minerals where relaxation from the Central Government under the MMDR Act, 1957 and the Mineral Concession Rules, 1960 is required. The MMDR Act and Rules framed thereunder, the name-wise, mineral-wise details of prior approval given by the Central Government to the mineral concession proposals received from various State Governments and the proposals pending in the Ministry of Mines are available on the website of Ministry of Mines, i.e. <http://www.mines.nic.in>

(d): It is presumed that the orders of the Hon`ble Supreme Court and Sharma Committee recommendations mentioned in the Question refer to grant of mining leases for chrome ore in the Sukinda valley of Jajpur District in Orissa. The State Government of Orissa has informed that no lessee has violated the orders of the Hon`ble Supreme Court and Sharma Committee recommendations.

(e)&(f): Does not arise in view of reply to part (d) above.

(g): As per information given by Ministry of Rural Development, Government has formulated the National Policy on Resettlement and Rehabilitation of Project Affected Families- 2003 (NPRR-2003). This Policy lays down minimum provisions to be given to displaced people/oustees and is applicable to projects displacing 500 families or more enmasse in plain areas or 250 families or more in hilly areas, Desert Development Programme Blocks and areas mentioned in Schedule V and VI to the Constitution of India. The Resettlement and Rehabilitation grants and benefits envisaged in the Policy are applicable to all Project Affected Families.